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218**HIGH COURT OF DELHI : NEW DELHI**

No. 118 /Rules/DHC

Dated: 31/07/2024

CIRCULAR

Copy of Notification No. 65/Rules/DHC dated 23.07.2024, as published in Delhi Gazette Extraordinary, Part II, Section I, No. 35 (NCTD No. 112) dated 23.07.2024 regarding amendment in "High Court of Delhi Rules for Video Conferencing for Courts, 2021", is hereby circulated for information.

Meenakshi

(MEENAKSHI PANT)
DEPUTY REGISTRAR (RULES)

Endst. No. 521-547 /Rules/DHC/2024

Dated: 31/07/2024

Copy forwarded for information and necessary action to:-

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi
12. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi
14. The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P.Estate, New Delhi.
15. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
16. The President/Secretary, Bar Association, Tis Hazari Courts/Patiala House Courts/ Karkardooma Courts/ Rohini Courts/Dwarka Courts/Saket Court Complex.
17. The Chairman/Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110049
18. The Member Secretary, Delhi State Legal Service Authority, Rouse Avenue Court Complex, New Delhi with the request to forward a copy of the Notification/Practice Directions/Circular to the Secretaries of all the eleven District Legal Services Authorities.
19. The Secretary, Delhi High Court Legal Services Committee.
20. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Notification/Practice Directions/Circular on the website of Delhi District Court.
21. Registrar-cum-Secretary to Hon'ble the Acting Chief Justice.
22. All Registrars/OSDs/Joint Registrars (Judicial) with the request to bring the content of circular to the notice of the staff working under them.
23. Joint Registrar-cum-P.A. to Registrar General, Delhi High Court.
24. Joint Director (IT) with the request to upload the Notification on the Intranet of this Court.
25. Librarian, Delhi High Court.
26. Private Secretaries/Court Masters to Hon'ble Judges for kind perusal of Their Lordships.
27. Guard File.

Dalip Kumar Bajaj

(DALIP KUMAR BAJAJ)
ASSISTANT REGISTRAR (RULES)

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No: 65/Rules/DHC

Dated: 23.07.2024

In exercise of its powers under Section 7 of the Delhi High Court Act, 1966 and Article 227 of the Constitution of India, the High Court of Delhi, with the prior approval of the Lt. Governor of the Government of National Capital Territory of Delhi hereby makes the following amendment in "High Court of Delhi Rules for Video Conferencing for Courts 2021", which were notified vide Notification No. 348/Rules/DHC dated 26.10.2021, published in Delhi Gazette Extraordinary, Part II, Section-I, No. 05 (N.C.T.D. No. 231) dated 26.10.2021 :-

The following Proviso shall be inserted after existing Rule 13.2 of Chapter IV of "High Court of Delhi Rules for Video Conferencing for Courts 2021" in the following manner :-

"Provided that charges (as determined administratively from time to time) for using the video conferencing facilities, in terms of Rules 13.1 and 13.2 above, after office hours/holidays, shall also be borne by such party as mandated therein."

NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT
Sd/-
(KANWAL JEET ARORA)
REGISTRAR GENERAL

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

No. 45118 - 45243 /Rules/Gaz/2024 Dated 03 AUG 2024

Sub:-Notification No.65/Rules/DHC, Dated 23.07.2024

Copy alongwith its enclosures forwarded for information to-

1. All the Judicial Officers of Central District, Tis Hazari Courts, Delhi.
2. The AO(J)/Branch In-Charge, Admin.I-II&III, General Branch, Computer Branch, IT & Digitization Cell, Library, Tis Hazari Courts, Delhi.
3. The Director of Directorate of Prosecution, Govt of NCT of Delhi.
4. The PS/Reader to Ld. Pr. District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
5. The Secretary, Bar Association, Tis Hazari Courts, Delhi.
6. The Website Committee (English / Hindi), Tis Hazari Courts, Delhi.(for uploading).
7. The R&I Branch (Central) for uploading on LAYERS.

(MUKESH KUMAR GUPTA)
District Judge (Comm.Court-07)
Officer In-Charge Judicial Branch, Central
For Principal District & Sessions Judge (HQs)
Delhi